

(b) the funds given as loan and at what interest ;

(c) the reasons for less investment of HUDCO money in Assam in comparison to other States ; and

(d) steps to be taken to increase the investment in Assam by HUDCO ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). During the period 1979-82 HUDCO has sanctioned five schemes in Assam with loan commitment of 2.85 crores. The rate of interest for HUDCO loan is different for different types of schemes.

(c) and (d). HUDCO sanctions loan assistance for housing schemes of various agencies, as and when received, as per its norms. To increase the inflow of schemes from Assam for HUDCO assistance, HUDCO has been making constant efforts through correspondence with State Government, by sending HUDCO officials for discussions with State Government, by sending roving teams to assist housing agencies to prepare schemes, by organising State level conferences, by opening a Regional Office in the Eastern Region and by constituting a sub-committee of HUDCO's Board of Directors for high level discussions with the State Government.

#### **Housing Scheme for Retired Defence Personnel**

2286. SHRI A. NEELALOHITHADASAN NADAR : Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that many of the Defence personnel are finding themselves in difficulty to have a house to stay after retirement ;

(b) whether Government propose to ask D.D.A. to chalkout and implement a housing scheme for the retired Defence personnel for enabling them to overcome these difficulties ; and

(c) if so, the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) There is shortage of housing accommodation in Delhi and the difficulty on this account is experienced in varying degrees by all sections including those who have superannuated/retired from service.

(b) No such proposal is under consideration. However, the D.D.A. has reported that 1% of the flats released under its various housing registration schemes, excepting the fourth and fifth self financing schemes, are reserved for allotment to ex-servicemen. The D.D.A. has also initiated a proposal for a scheme for retiring/retired public servants, which will also benefit retiring/retired defence personnel.

(c) Does not arise.

#### **Employment to Farmers by D.D.A.**

2287. SHRI TARIQ ANWAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Delhi Development Authority have failed to give employment to the farmers whose lands have been acquired by the D.D.A. ;

(b) whether Government are aware of the fact that the affected farmers are very much agitated over this and they have made any representation in this regard ; and

(c) whether Government have promised to give employment to the farmers whose lands have been acquired ?

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :** (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

#### **Accommodation Facilities to Retired Government Servants**

2288. **SHRI K. LAKKAPPA :** Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the accommodation facilities, Government have provided to the retired Government servants ;

(b) whether they can share Government accommodation with the allottees of Government accommodation irrespective of pools of accommodation after retirement as they cannot pay exorbitant rent for a private accommodation ;

(c) if not, whether Government are aware that they are deprived of both the shelter as well as the ration card as a result thereof ;

(d) if so, what alternative arrangements Government propose for them ; and

(e) what are the relevant rules regarding sharing of Government accommodation by Government servants irrespective of pools of accommodation and also retired Government servants ?

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :** (a) The concession of ad hoc allotment of general

pool accommodation to the son, unmarried daughter and spouse of the retired Government servant is available subject to fulfilment of certain conditions.

(b) Yes, Sir.

(c) and (d). Does not arise.

(e) Retired Central Government servant can share the general pool accommodation allotted to the Central Government employees.

#### **Interpool Arrangement for allotment of Government Accommodation**

2289. **SHRI CHANDRADEO PRASAD VERMA :** Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred question No. 2490, 26th July, 1982 regarding interpool arrangement for allotment of Government accommodation and state :

(a) whether the matter has fully received the attention of Government now ;

(b) if so, what arrangements has been made by Government for ad-hoc allotment of quarters to the wards of the retired Government servants who happened to belong to a different pool of accommodation ; and

(c) if not, what further steps has been taken by the Government to expedite the matter ?

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :** (a) Yes, Sir.

(b) and (c). The matter has been examined on the basis of the comments received from different Ministries/ Departments concerned. Most of these Departments have not agreed for